

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION Nos. 15491 and 15492 OF 2016

(Applications for vacating stay and Exemption from filing
Official Translation)

IN

CRIMINAL APPEAL NO. 687 OF 2016

JAMIL

... Appellant(s)

VERSUS

STATE OF U.P. AND ANR

... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 22.7.2016 when the court was pleased to pass the following order:.

"Leave granted.

There shall be stay of the operation and effect of the impugned final judgment and order and criminal proceedings pending in the Court of ACMM Second, Kanpur Nagar in Criminal Case No.802 of 2015, during the pendency of this appeal."

It is submitted that Mr. P.K. Jain, Advocate for Respondent No.2 has on 15.9.2016 filed an application for vacating the stay alongwith an application for Exemption from filing Official Translation in the form of paper books which have been registered as Crl.M.P.No. 15491 and 15492 of 2016.

It is further submitted that service of Notice of Lodgment of petition of Appeal on Respondent No.1 is incomplete and original record from High Court as well as Trial Court are awaited.

Appeal is not ready for hearing.

The applications above-mentioned are listed before the Hon'ble Court with this office report.

DATED this the 22nd day of September, 2016.

ASSISTANT REGISTRAR

COPY TO:

1. Ms. Mona K. Rajvanshi, Advocate
411, New Lawyers Chambers, S.C.I, N.D
2. Mr. P.K. Jain, Advocate
418, New Lawyers Chambers, S.C.I, N.D